

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 10
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. APPLICANT / PETITIONER
Vs
Taurus Agile Technology Corporation (P) RESPONDENT
Ltd.

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016 (liq.)

Order delivered on 23.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

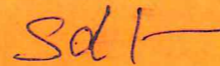
For the applicant Mr. Money Satpal, Adv. for liquidator

ORDER

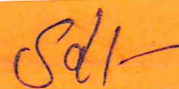
CA-2249(PB)/2019:-

Progress report filed by the liquidator along with other documents is taken on record subject to all just exceptions. The office is directed to put up the same at the time of final disposal.

The application stands disposed of.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)